

U.P.C

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore - 560 038

Application No. 1439/86(T)
(W.P. No. 5588/85)

Dated the , 86.

To

1. Shri Basavraj V. Sabare, Advocate for Applicant, D.No.895, 16th Main, 3rd Block, Bangalore-560 010.
2. Sri. D.V. Shyamendra Kumar, Advocate for RI & R2, Sr. Central Govt. Standing Counsel, High Court Buildings, Bangalore-560001.
3. The Group Commandant, Central Ind. Security Force, Anna Nagar East, Madras-12.
4. The Dy. Inspector General, Central Industrial Security Force, Anna Nagar East, Madras-560 012.
5. K.A. Belliappa, Asst. Commandant & Inquiry Officer, CISF, KIGCL, Kudremukh, Chickmagalur District.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH
IN APPLICATION NO. 1439/86(T)

Please find enclosed herewith the copy of the Order/Interim Order passed by this Tribunal in the above said Application on 1-2-86.

Smt. S. R. Venkateshwaran
(N. RAMAURAYAN)
SECTION OFFICER
(Judicial)

Encl: As above.

*Dated
2/2/86*

A. NO. 1439/86 (T)

(W.L. NO. 5588/85)



1/9/86.

Shri D.V. Shylendra Kumar, counsel for the respondents, brings to our notice that the Central Government has, subsequent to the filing of the writ petition in the High Court of Karnataka, which has been and since ~~been~~ transferred to this Bench of the Tribunal, issued an amendment to the Central Industrial Security Force (CISF) Act, whereby the CISF has been declared to be an Armed Force. In view of this, we are ~~now~~ precluded from entertaining the application because of the provisions of Section 2(a) of the Administrative Tribunals Act, 1985. We therefore direct the Registrar of this Bench to take steps for transferring back this application to the High Court of Karnataka.

1.9.1986
(L.H.A. REGO)
Member (AM)

1.9.1986.

dms.

Ch. Ramakrishna Rao
(CH. RAMAKRISHNA RAO)
Member (JM)
1.9.1986.

True copy

R. H. 24/9/86
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE